HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No.369 of 2021/RG/LP Dated:03-06-2021

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named legal heirs/ wife of the deceased Advocate(s) out of the Advocates' Welfare Fund maintained by the concerned authority, mentioned against their names:-

S.No.	Name	Amount	Name of the Authorities
1	Smt Ambika Raina, Advocate	Rs.2.50/- Lacs	Registrar Judicial,
	widow of Late Sh Ravinder	(Rupees Two	High Court of
	Kumar Raina, Advocate	lacs and Fifty	J&K, Jammu.
	Enrollment No.JK-178/1987	Thousand Only)	
	Dated 15.07.1987		
2.	Smt. Khurshi widow of Late	Rs.3.00/- Lacs	Principal District
	Shri Noor Mohammad Dar,	(Rupees Three	& Sessions Judge,
	Advocate,	Lacs Only)	Budgam.
	Enrolment No.JK-75/1987		
	Dated 19.02.1987		
3.	Smt. Maryam Bano widow of	Rs.2.50/- Lacs	Principal District
	Late Shri G. A. Niyazi,	(Rupees Two	& Sessions Judge,
	Advocate,	lacs and Fifty	Budgam.
	Enrolment No.JK-802/1986	Thousand Only)	
	Dated 17.11.1986		

By Order

(Mohammad Yasin Beigh) Registrar (Admn.)

No. 19266-81/RG/LP

Dated: 03-06-2021

Copy forwarded to the:-

- Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
- Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey.
- 3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur.

..... for information of Their Lordships.

- 4. Registrar Judicial, High Court Wing Jammu/Srinagar.
- 5. Principal District & Sessions Judge, Jammu/Budgam.
 for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by their offices.
- 6. President, J&K High Court Bar Association, Jammu/Kashmir/Budgam for information.
- 7. CPC e-Courts High Court of J&K, Srinagar for uploading on the official website for information of all the concerned.
- 8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

9. Concerned..._

Registrar (Admn.) 3-06-2

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No. 370 of 2021/RG/LP Dated:03.06.2021

Sanction is hereby accorded to the grant of Rs.4.00 lacs (Rupees Four Lacs) as Financial Assistance in favour of Mst. Shameem Akhtar widow of **Late Shri Mohammad Shakir**, **Advocate**, who was bearing Enrolment Number No.P/57/2009 dated 06-01-2009 and lost his life because of Covid-19 complications during second wave of the pandemic, out of the balance amount of Rs.8,02,500/- from the relief fund provided last year by the Lieutenant Governor's Office of UT of J&K as financial assistance to young and not so financially well-off Advocates of UT of J&K for meeting their financial hardships on account of Covid-19 pandemic.

By Order

(Mohammad Yasin Beigh) Registrar (Admn.)

Dated: 03-06-2021

No. 19282-92/RG/LP

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.

2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey

3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur for information of Their Lordships.

- 4. Registrar Judicial, High Court Wing Jammu.
- 5. Principal District & Sessions Judge, Jammu.
- 6. President, J&K High Court Bar Association, Jammu. for information.
- 7. Director Finance, High Court of J&K, Main Wing, Srinagar, with the direction to release the sanctioned amount to the widow of the deceased advocate through payees account cheque out of the balance amount of Rs.8,02,500/- lying in the official account No.0406010200000819, at J&K Bank Ltd., Branch High Court of J&K, Jammu.
- 8. CPC e-Courts High Court of J&K, Jammu for uploading on the official website for information of all the concerned.
- 9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

10. Concerned

Registrar (Admn.) 3-06-2

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No.371 of 2021/RG/LP Dated: 03-06-2021

Sanction is hereby accorded to the grant of Rs.4.00 lacs (Rupees Four Lacs) as Financial Assistance in favour of Mst. Tasina Bi widow of **Late Shri Mohammad Issaq, Advocate**, who was bearing Enrolment Number No.JK-517/2004 dated 22.03.2004 and lost his life because of Covid-19 complications during second wave of the pandemic, out of the balance amount of Rs.8,02,500/- from the relief fund provided last year by the Lieutenant Governor's Office of UT of J&K as financial assistance to young and not so financially well-off Advocates of UT of J&K for meeting their financial hardships on account of Covid-19 pandemic.

By Order

(Mohammad Yasin Beigh) Registrar (Admn.)

No.19293-304 /RG/LP

Dated: 03-06-2021

Copy forwarded to the:-

- Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
- 2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
- 3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur for information of Their Lordships.
- 4. Registrar Judicial, High Court Wing Jammu.
- 5. Principal District & Sessions Judge, Poonch.
- 6. President, J&K High Court Bar Association, Jammu/Poonch. for information.
- 7. Director Finance, High Court of J&K, Main Wing, Srinagar, with the direction to release the sanctioned amount to the widow of the deceased advocate through payees account cheque out of the balance amount of Rs.8,02,500/- lying in the official account No.0406010200000819, at J&K Bank Ltd., Branch High Court of J&K, Jammu.
- 8. CPC e-Courts High Court of J&K, Jammu for uploading on the official website for information of all the concerned.
- 9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

10. Concerned

Registrar (Admn.) 3-06-21